

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**O.A No. 2045/2016**

New Delhi, this the 10<sup>th</sup> day of July, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. K. N. Shrivastava, Member (A)**

1. Atomic Energy Pensioners' Welfare Forum,  
Registered under Charity Commissioner  
Registration No. G.B.B.S.D. 1302/15 (Mumbai)  
B-104, Nandanvan Apartments,  
Deonar Farm Road,  
Mumbai – 400 088.
2. Shri P. Gururaj Rao (General Secretary)  
Aged 68 years,  
S/o. Late Shri Padnabha Rao  
R/o. Flat No. B-104,  
Nandanvan Apartments,  
Deonar Farm Road,  
Mumbai – 400 088.
3. Shri T. Premachandran (Joint Secretary)  
Aged 65 years,  
S/o. Late Shri A. K. Narayanan Nair  
R/o. Flat No. B-201, Anuvigyan Co-operative  
Housing Society,  
Plot No. 10, Sector-4, Kharghar,  
Navi Mumbai – 410 210. ....Applicants

(By Advocate : Mr. G. Natarajan)

Versus

1. The Secretary to Government of India,  
Department of Atomic Energy,  
Anushakti Bhavan, CSM Marg,  
Mumbai – 400 001.
2. The Secretary to the Government of India,  
Department of Expenditure,  
Ministry of Finance, North Block  
New Delhi – 110 001. ....Respondents

(By Advocate : Mr. Hanu Bhaskar)

O R D E R (O R A L)

**Justice Permod Kohli, Chairman**

Learned counsel appearing for the parties made a statement at the Bar that the respondents have issued office memorandum dated 13<sup>th</sup> June 2017 whereby substantial part of the relief prayed for stands granted. A copy of the memorandum is also placed on record.

2. We have perused the office memorandum. In view of the aforesaid office memorandum granting substantial part of the relief, learned counsel for the applicants does not press this O.A. He however, submits that the arrears of pay in terms of para 3 of the office memorandum may be directed to be released within a reasonable time.

3. This O.A is accordingly disposed of with a direction to the respondents to release the amount in terms of para 3 of the office memorandum dated 13.06.2017 within a period of three months. No costs.

(K. N. Shrivastava)  
Member (A)

(Justice Permod Kohli)  
Chairman

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